

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No. 319 of 1991
T. A. No.

DATE OF DECISION 10-10-1991

S Kamara j & 8 others Applicant (s)

M/s K Ramakumar &
VR Ramachandran Nair Advocate for the Applicant (s)

Versus

Union of India & Anr. Respondent (s)

Mr KA Cherian, ACGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. AV Haridasan, Judicial Member

~~The Hon'ble Mr.~~

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

The applicants are Reserve Trained Pool (RTP) Postal

Assistants who have not yet been absorbed in regular posts.

They started working as RTP Postal Assistance eversince in the year 1983. Their grievance is that the productivity linked bonus awarded to other employees of the Postal Department as per the scheme in that behalf has not so far been paid to them inspite of the fact that they have been going on making demands and also despite the representation made to the respondents to extend them the benefits in the light of the decision in OA-612/89. They have prayed that it may be declared that they are entitled to productivity linked bonus and that the respondents may be directed to pay them the amount of productivity linked

bonus due to them under the scheme from the year 1985-86 till date.

2. The learned counsel for the respondents submitted that the respondents do not intend to file any reply and that the application can be disposed of in the light of the decision of the Tribunal in OA 612/89 and other similar cases.

3. The claim of the applicants in OA 612/89 who were similarly situated as the applicants herein, ^{was} resisted by the Departments. But after hearing the learned counsel on either side and after due consideration of the matter, by judgement dated 26.4.90, to which I too was a party, it was declared that the applicants therein would be entitled to productivity linked bonus if like the casual workers they had put in 240 days of service each year for three or more as on 31st March, of each year after their recruitment. In view of the above decision in OA 612/89 and in identical cases and in view of the submission made by the learned counsel for the respondents at the Bar, I allow the application to the extent of declaring that the applicants as RTP are entitled to the benefit of productivity linked bonus if like the casual workers they put in 240 days of service each year for three or more years as on 31st of March, of each year after their recruitment. The amount of productivity linked bonus would be based on their average monthly emoluments determined by dividing the total emoluments for each account- ing year of eligibility, by 12 and subject to other conditions.

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of the scheme prescribed from time to time. The amount of productivity linked bonus calculated upto-date should be drawn and disbursed to the applicants within a period of two months from the date of communication of this order. There is no order as to costs.



(A.V.HARIDASAN)
JUDICIAL MEMBER
10.10.1991